

COURT-II

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA-385 of 2014 in
DFR 2269 of 2014**
(For Condonation of Delay)

Dated : **5th November, 2014**

Present: **Hon'ble Mr. Rakesh Nath, Technical Member**
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Essar Steel India Ltd. ... Appellant(s)
Versus
Andhra Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. G. Umopathy
Ms. R. Mekhala
Counsel for the Respondent(s) : None

ORDER

None appeared on behalf of the Respondents despite service.

The Appellant has filed IA-385 of 2014 for condonation of delay of 680 days against the impugned order, dated 17.1.2012, passed by the Andhra Pradesh Electricity Regulatory Commission. We have heard the learned counsel for the Appellant.

Order is reserved.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

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